



KERALA STATE ELECTRICITY BOARD LIMITED

Office of the Chief Engineer (Transmission System Operation)

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CESO/EE COM/AEE RM/GNA/2023-24/ 2580

Dated. 07.03.2024

To

The Secretary,
C.E.R.C.,
New Delhi-110001.
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shilpa@cercind.gov.in.

Sir,

Sub: Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) (Second Amendment) Regulations, 2024 – reg.

Ref: Public Notice No. L-1/261/2021/CERC Dated 16th February 2024 of the Secretary, C.E.R.C., New Delhi.

Kindly refer to the above. The remarks on the subject matter are furnished below.

3. Draft Amendment to Regulation 3.5 of the Principal Regulations:

3.1. The words “one week” before the words “of the receipt of application” shall be substituted with the words “Eighteen (18) days” in Regulation 3.5 of the Principal Regulations.

Modification required.

3.1. After scrutiny, the Nodal Agency shall intimate the deficiencies, if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within “Eighteen (18) days” of the receipt of application, in order of date and time of receipt of application. The Applicant shall rectify the deficiency within “Eighteen (18) days” thereafter, failing which the application shall be closed and “10%” of the application fee shall be forfeited. Balance “90%” of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application.

If eighteen days are given for processing the application, 18 days’ time shall be given for fault rectification also. For rejection, 10% application fee shall be collected as penalty.

Yours faithfully,


Chief Engineer (Trans. System Operation).

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Copy submitted to: - 1. The Executive Director, SRLDC, Bangalore.
2. The Member Secretary, SRPC, Bangalore.